

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन सं० 200 का
ORIGINAL APPLICATION No. 315 of 2004

आवेदक
Applicant(s)

K. Ramachandran Nair and 3 ors.

प्रत्यर्थी
Respondent(s)

*UOI Secretary, M/o Pw P & Pension
New Delhi and 2 ors*

आवेदक (आवेदकों)
की ओर से अधिवक्ता

Advocate for
Applicant(s)

Mr. C.S.G. Nair

प्रत्यर्थी (प्रत्यर्थियों)
की ओर से अधिवक्ता

Advocate for
Respondent(s)

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख : *23/4/04*
Date of Presentation :

पंजीकरण की तारीख : *27/4/04*
Date of Registration :

विषय : *Inclusion of DA*
Subject : *in DCRG*

तेनाती की तारीख : *28/4/04*
Date of Posting :

smg 28/4/04

28.4.04 *Mr. CSG Nair*
10

M.A.293/04: for joint application is allowed.

Mr. C.Rajendran, SSCSC takes notice for the respondents. Heard. Application is admitted.

Respondents may file reply statement within four weeks with copy to the applicant who may file rejoinder, if any, within two weeks thereafter. List before RC for completion of pleadings on *18.6.04*

HPD(AM)

AVH(VC)

28.4.04

rv

RC

None for either side.

No reply filed yet. Call
on 05.08.2004.

18.06.2004

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

RC

None for either side.

No reply filed yet. Call on 17.09,2004.

05.08.2004

Reply not filed.

RC

None for either side.

No reply filed yet. As last chance call on 29.10.2004.

17.09.2004

Reply filed on 20-9-04

Rejoinder not filed.

RC

None for either side.

Reply is on record. No rejoinder filed yet. Rejoinder, if any, filed by 16.11.2004 be taken on record and thereafter include in the final hearing list. (SB)

29.10.2004

27.1.05

AVH

~~A-I~~

(5) Mr.CSG Nair
Mr.TPM Ibrahim Khan, SCGSC

At the request of the counsel for the applicant adjourned. Post after a month.

By order

C.O.I

asp

2.3.05

C-I

(13) Mr.CSG Nair
Mr.TPM Ibrahim Khan, SCGSC (rep.)

Counsel for the respondents seeks and is granted three weeks time for filing additional reply statement. Rejoinder thereto shall be filed within two weeks thereafter. List before RC for completion of pleadings on 14.4.05

AVH(VC)

asp

17.10.2005

KVS(JM)

C-II

(18)

Mr. C.S.G.Nair
Mr.T.P.M.Ibrahim Khan, SCGSC

Heard. Common order pronounced in open

Court.

KVS(JM)
17.10.2005

vs

Final order OA 945/03

केन्द्रीय प्रशासनिक अधिकरण न्यायपीठ में
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन सं० 200 का
ORIGINAL APPLICATION No. 315 of 2004

आवेदक
Applicant(s)

K. Ramachandran Nair
and 3 ors

प्रत्यर्थी
Respondent(s)

UOI Secretary, M/o P.W. & Pensions
New Delhi and 2 ors

आवेदक (आवेदकों)
की ओर से अधिवक्ता

Advocate for
Applicant(s)

Mr. C.S.G. Nair

प्रत्यर्थी (प्रत्यर्थियों)
की ओर से अधिवक्ता

Advocate for
Respondent(s)

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

प्रस्तुतीकरण की तारीख : 23/4/04
Date of Presentation :

पंजीकरण की तारीख : 27/4/04
Date of Registration :

विषय : Inclusion of DA
Subject : in DCRG

तेनाती की तारीख : 28/4/04
Date of Posting :

28/4/04

28.4.04 Mr. CSG Nair
10

M.A.293/04: for joint application is allowed.

Mr. C.Rajendran, SCGSC takes notice for the
respondents. Heard. Application is admitted.

Respondents may file reply statement within
four weeks with copy to the applicant who may
file rejoinder, if any, within two weeks
thereafter. List before RC for completion of
pleadings on 18.6.2004

HPD(AM)

28.4.04

AVH(VC)

rv

Reply not filed

RC

None for either side.

No reply filed yet. Call
on 05.08.2004.

18.06.2004

Reply not filed
24.8.04

रजिस्ट्री के टिप्पण
Notes of the Registry

अधिकरण के आदेश
Orders of the Tribunal

RC

None for either side.

No reply filed yet. Call
on 17.09.2004.

05.08.2004

Reply not filed

RC

None for either side.

No reply filed yet. As last
chance call on 29.10.2004.

17.09.2004

Reply filed on
20-9-04.

RC

None for either side.

Reply is on record. No
rejoinder filed yet.
Rejoinder, if any, filed by
16.11.2004 be taken on record
and thereafter include in the
final hearing list. (SB)

29.10.2004

Final order verified

21/10/05
Co. 11

Final order on 945703

27.1.05

AVH

C-I

(5) Mr. CSG Nair
Mr. TPM Ibrahim Khan, SCGSC

At the request of the counsel for the
applicant adjourned. Post after a month.

By order

C.O.I

asp

2.3.05

C-I

(13) Mr. CSG Nair
Mr. TPM Ibrahim Khan, SCGSC (rep.)

Counsel for the respondents seeks and is
granted three weeks time for filing additional
reply statement. Rejoinder thereto shall be
filed within two weeks thereafter. List before
RC for completion of pleadings on 14.4.05.

AVH(VC)

asp

17.10.2005

KVS(JM)

C-II

(18)

Mr. C.S.G. Nair
Mr. T.P.M. Ibrahim Khan, SCGSC

Heard. Common order pronounced in open

Court.

KVS(JM)
17.10.2005

vs

Proforma of Form No. 4 — Continuation Sheet

रजिस्ट्री के टिप्पण
Notes of the Registry

OA 315/04

अधिकरण के आदेश
Orders of the Tribunal

No sitting in RC on 14/4/05.

Renotified to 19/4/05.

13/4/05

Addl. reply not filed.

15/4/05

RC

None for either side.

Reply is on record.
Additional reply, for which
permission was granted
from the Hon'ble Bench on
02.03.2005 has not been
filed yet. Rejoinder, to the
reply already on record, if
any, filed by 18.05.2005 be
taken on record and
thereafter list before
Hon'ble SB for final
hearing.

19.04.2005

Form No. 4 — Continuation Sheet

रजिस्ट्री के टिप्पण Notes of the Registry	अधिकरण के आदेश Orders of the Tribunal

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LIST OF PAPERS

BA. 315 / 2004

Sl No.	No. of Papers on Record			Date of Paper	Description of Paper
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1.		23/4/04		Proceedings	5 Pages
2.		17/10/2005		Final Orders	44 Pages

①	①	23/4/2004	OA
	②	"	Vakkalat
②	③	29/9/2004	Reply submitted
	④	29/10/2004	M la